

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT - IV

48.

IA 2315/2020 in CP-4239(MB)/2019

CORAM:

SHRI RAJESH SHARMA
MEMBER (Technical)

SMT. SUCHITRA KANUPARTHI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **23.02.2021**

NAME OF THE PARTIES:

Union of India

v/s.

Niddhi Enterprises & Anr.

SECTION: 60(5) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

The Court is convened through Video Conference.

1. Mr. M.S. Bharadwaj, Ld. Counsel for the Petitioner present. Mr. Jitendra Baktiwal, Ld. Counsel for the Respondent present.
2. The Counsel for the Respondent submits that he has received the NOC from the previous Counsel appearing in this matter and undertakes to file vakalatnama. The Counsel for the Respondent is directed to file reply within four weeks from today.
3. List this matter for hearing on **19.04.2021**.

Sd/-
RAJESH SHARMA
Member (Technical)

Sd/-
SUCHITRA KANUPARTHI
Member (Judicial)